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- (c) There are certain cases where funds have been diverted or underutilzed, as indicated in the reports of the Comptroller and Auditor General.
- (d) Government is tackling the situation by adopting the following measures:—
 - Funds are being released to the specific Projects only after receipt of Utilization Certificates.
 - (ii) Concurrent Audit of major projects is being proposed.
 - (iii) The frequency of site inspections of specific projects by the officers of the Central Government is being enhanced.
 - (iv) Steps are being taken to increase transparency and to publicize the projects being funded under the Non-Lapsable Central Pool of Resources.
- (e) Utilisation of funds released for specific projects under the Non-Lapsable Pool of Central Resources are being closely monitored by this Department, as also by other agencies of the Central Government and concerned State Governments.

Accruals and expenditure from non-lapsable pool

- 2121. SHRI KHAGEN DAS: Will the Minister of DEVELOPMENT OF NORTH EASTERN REGION be pleased to state:
- (a) the details of accruals and expenditure from the non-lapsable pool during the last three years, year-wise;
- (b) the details of projects sanctioned and funds released during the said period, State-wise;
- (c) whether the States encountered any difficulties in getting funds for sanctioned projects under non-lapsable pool during the year 2000-2001; and
 - (d) if so, the steps taken to tackle the situation?

THE MINISTER OF STATE IN THE MINISTRY OF SMALL SCALE INDUSTRIES, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE: (SHRIMATI VASUNDHARA RAJE): (a) and (b) So far (as on 16-10-2001) an amount of Rs. 1043.45 crores has been

released from the Non-lapsable Central pool of resources for various projects/ schemes in the North-East and Sikkim. Details are annexed. [See Appendix 194, Annexure No. 18]

An exercise to identify the availability of funds in the Pool has since been initiated.

(c) and (d) During 2000-2001, an amount of Rs. 399.45 crores was recommended for release from the Pool for the various projects in the North-East (and Sikkim). Against this recommended amount, an amount of Rs. 313.04 crores was released during 2000-2001 and Rs. 86.41 crores during 2001-2002.

Pendency of State Projects

- 2122. SHRI KHAGEN DAS: Will the Minister of DEVELOPMENT OF NORTH EASTERN REGION be pleased to state:
- (a) the corpus available during the year 2000-2001 under non-lapsable pool;
- (b) the pendency position of the projects submitted by various State Governments, State-wise; and
 - (c) the steps being taken to expedite sanction of the pending projects?

THE MINISTER OF STATE IN THE MINISTRY OF SMALL SCALE INDUSTRIES, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE (SHRIMATI VASUNDHARA RAJE): (a) The exercise to identify the availability of funds in the non-lapsable Central pool of resources has since been initiated.

(b) and (c) The Committee (constituted to administer the Non-lapsable Central Pool of Resources) in its meeting held on 6th December, 2001 considered all schemes received from the State Governments in the North-East (and Sikkim) proposed to be funded out of the Central Pool which have been duly examined and made various recommendations on these proposals.

Disinvestment of blue-chip undertakings

- 2123. SHRIP. PRABHAKAR REDDY: Will the Minister of DISINVESTMENT be pleased to state:
 - (a) whether it is a fact that Government have prepared a three-year